

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.413

IA/150/ND/2024 IN CA(CAA)/33/ND/2023

IN THE MATTER OF:

Bhushan Airways Services Private Limited ... Applicant
with BSN Enterprises Private Limited

Under Section 230-232

Order delivered on 02.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Ms. Nalini
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/150/ND/2024:-

Ms. Nalini Learned Counsel for the Applicant is present through VC in IA/150/ND/2024. This application has been filed seeking withdrawal of the company petition i.e. CA(CAA)/33/ND/2023. Learned Counsel for the Applicant submitted that it has already withdrawn the application pending before the other Benches. Let copy of the order be placed before this Tribunal for further consideration. List the matter on **30.07.2024**

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)